

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.266/07 & O.A.No.267/07

Thursday this the 14th day of August 2008

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

O.A.No.266/07

M.R.Sreevalsan,
S/o.Madhavan,
Technician Grade I, (C&W)
Southern Railway, Marshalling Yard,
Thammanam P.O., Kochi – 32.

...Applicant

(By Advocate Mr.P.K.Jose)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Chennai.
2. The Divisional Personnel Officer,
Divisional Office, Personnel Branch,
Southern Railway, Trivandrum – 14.
3. The Divisional Railway Manager,
Thiruvananthapuram. ...Respondents

(By Advocate Mr.K.M.Anthru)

O.A.No.267/07

Jancy K George,
W/o.late A.M.Georgekutty,
Kurinjamkulath House, Ayiram Acre,
Mannamkandom P.O., Adimali, Idukki District.
Serving as Technician – II/C & W/ERM.CD.,
S.No.V/M.1217, SSE/C & W/O/ERM.CD.

...Applicant

(By Advocate Mr.P.K.Jose)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Chennai.



.2.

2. The Divisional Personnel Officer,
Divisional Office, Personnel Branch,
Southern Railway, Trivandrum – 14.
3. The Divisional Railway Manager,
Southern Railway, Thycadu,
Thiruvananthapuram. ...Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

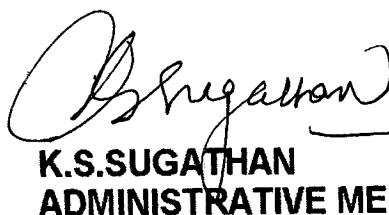
These applications having been heard on 14th August 2008 the Tribunal on the same day delivered the following :-

ORDER

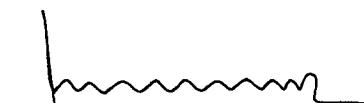
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

When the matter came up for hearing today, counsel for the applicant submitted that these applications have become infructuous and sought permission to withdraw them. Permission is granted. Accordingly, these O.As are dismissed as withdrawn. There shall be no order as to costs.

(Dated this the 14th day of August 2008)



K.S.SUGATHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

asp